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**IN THE HIGH COURT OF BOMBAY AT GOA**

**CONTEMPT PETITION NO.2440 OF 2024 (F)**

**IN**

**WRIT PETITION NO.1442 OF 2024 (F)**

Adv AIRES ANTONIO MIRANDA

RODRIGUES

... PETITIONER

Versus

B C JOSHI AND 3 ORS

... RESPONDENTS

Mr A.F. Diniz, Senior Advocate with Mr Ryan Menezes and Nigel Fernandes, Advocates for the Petitioner.

Mr Raviraj Chodankar, Central Government Standing Counsel for the Respondents.

**CORAM:- M. S. KARNIK &  
NIVEDITA P. MEHTA, JJ.**

**DATED :- 12th November, 2024**

P.C.:

Heard Mr A.F. Diniz, learned Senior Advocate for the petitioner and Mr Chodankar, learned Central Government Standing Counsel for the respondents.

2. The order breached is dated 25.07.2024 passed by this Court. By this order, respondent - Central Government was directed to consider the application of the petitioner for the grant of OCI Card within a period of 30 days from the receipt of the order and pass a fresh order thereon in terms of Rule 32 of the Citizenship Rules, 2009.

3. Mr Diniz submits that the application of the petitioner has not been considered so far. Mr Chodankar, learned Central Government Standing Counsel submits that against the order passed by this Court, respondents are in the process of preferring SLP before the Hon'ble Supreme Court. It is further submitted that the Review Petition is also preferred.

4. Issue simple notice to respondent no.1 in the first instance, returnable on 26.11.2024. Respondents to file an affidavit in reply within a period of two weeks. Mr Chodankar, learned Central Government Standing Counsel waives service for respondent no.1.

**NIVEDITA P. MEHTA, J.**

**M. S. KARNIK, J.**